

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 19.08.2010

Meeting No. 17/AM11, 18/AM11 & 19/AM11 dt. 19.08.2010 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 19.08.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	I.A.	DIPP
2	Sh. T.M. Skaria	DDG	DGFT
3	Sh. A.K.Ojha	AD	MSME
4.	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 16/11 dt. 22.07.2010. Thereafter individual cases were taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

PART-I

1	215	M/S. MARICO LTD., MUMBAI	M.No. 17/11 dt. 19.08.2010	Status: Deferred
	HQ File :01/85/162/376/AM10	Grant of adv. Authorization under para 4.4.2 of HBP for export of “Milling Grade Copra against import of Copra (Grade.II)”		
	The case was considered by the committee as per agenda. It was noted that applicant Firm has requested for a new date for PH. The Committee therefore, deferred the case. To be re-listed on 16.09.2010			

	M/S. NEWBY TEAS OVERSEAS PVT. LTD., 24 PARGANA		M.No. 17/11 dt. 19.08.2010	Status: Deferred
	Case No.	DGFT File No.	RLA F.No.	Adv. Lic. No. & Date
2	216	F.No. 01/85/50/198/AM10	02/24/40/186/AM10	0210136204 dt. 07.01.10
3	217	F.No. 01/85/50/088/AM10	02/24/40/071/AM10	0210130817 dt. 25.08.09
4	218	F.No. 01/85/50/089/AM10	02/24/40/073/AM10	0210130818 dt. 25.08.09
5	219	F.No. 01/85/50/203/AM10	02/24/40/192/AM10	0210136695 dt. 19.01.10
6	220	F.No. 01/85/50/179/AM10	02/21/40/135/AM10	0210131904 dt. 23.09.09
7	221	F.No. 01/85/50/115/AM10	02/24/40/103/AM10	0210131318 dt. 10.09.09
8	222	F.No. 01/85/50/202/AM10	02/24/40/191/AM10	0210136694 dt. 19.01.10
9	223	F.No. 01/85/50/102/AM10	02/24/40/074/AM10	0210131067 dt. 02.09.09
10	224	F.No. 01/85/50/103/AM10	02/24/40/084/AM10	0210131068 dt. 02.09.09
11	225	F.No. 01/85/50/104/AM10	02/24/40/085/AM10	0210131069 dt. 02.09.09
12	226	F.No. 01/85/50/105/AM10	02/24/40/086/AM10	0210131070 dt. 02.09.09
13	227	F.No. 01/85/50/031/AM11	02/24/40/026/AM11	0210142921 dt. 04.06.10
14	228	F.No. 01/85/50/129/AM10	02/24/40/131/AM10	0210132076 dt. 01.10.09
15	229	F.No. 01/85/50/101/AM10	02/24/40/066/AM10	0210131053 dt. 01.09.09
16	230	F.No. 01/85/50/260/AM10	02/24/40/232/AM10	0210138821 dt. 04.03.10
17	231	F.No. 01/85/50/091/AM10	02/24/40/068/AM10	0210130740 dt. 25.08.09
18	232	F.No. 01/85/50/201/AM10	02/24/40/187/AM10	0210136644 dt. 18.01.10
19	233	F.No.01/85/50/0074/AM10	02/24/40/065/AM10	0210129606 dt. 28.07.09
20	234	F.No.01/85/50/200/AM10	02/24/40/188/AM10	0210136633 dt. 18.01.10

Request for enhancement of wastage in inputs i.e. Raw Material.

The case was considered by the committee as per agenda. It was noted that applicant Firm has requested for a new date of PH. The Committee, therefore deferred the cases. To be re-listed on 16.09.2010

21	235	Case No.:6/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 17/11DT. 19.08.2010	Status: Deferred
		HQ File :01/85/050/00043/AM11/	RLA File :02/24/040/00021/AM11/	Lic.No/Date:0210142721 31.05.2010	
22	236	Case No.:10/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 17/11 DT. 19.08.2010	Status: Deferred
		HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917 04.06.2010	
23	237	Case No.:9/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 17/11 DT. 19.08.2010	Status: Deferred
		HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918 04.06.2010	
24	238	Case No.:11/14/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 17/11 DT. 19.08.2010	Status: Deferred
		HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
The case was considered by the committee as per agenda. The Committee decided to tag these cases along with other cases of Firm for PH. To be re-listed on 16.09.2010					
25	239	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 17/11 DT. 19.08.2010	Status: Approved	
		HQ File :01/85/50/253/AM10	RLA File :03/94/40/478/AM10	Lic.No/Date:0310548232 30.11.2009	
The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2010-11/MS-HO dt. 08.07.2010, and ratified norms as applied for, as under:-					
Export Item		Qty.	Import Item	Qty.	
Frozen Imitation Crab Sticks		170000.00KG	1	Frozen Fish Paste (Surimi)	59500.00KG
			2	Wheat Starch	11645.00KG
			3	Modified Tropicana Starch	7956.00KG
			4	Mirin	2040.00KG
			5	Carrageenan Aquagel	1360.00KG
			6	Egg White Powder	782.00KG
			7	Crab Extract	527.00KG
			8	Crab Flavour	510.00KG
			9	Crab Seasoning	255.00KG
			10	Frozen Cooked Crab Meat	170.00KG
			11	Transglutaminase	136.00KG
			12	Food Additives-Helshasha Fuso	85.00KG

		13	Food Additives-Taste UP L1	68.00KG
		14	Food Color-Pink Colour	34.00KG
		15	Food Color-Paprika	17.00KG
RLA to take consequential action as per policy/procedure				

26

240	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 17/11 DT. 19.08.2010	Status: Approved	
HQ File :01/85/50/258/AM10	RLA File :03/94/40/892/AM10	Lic.No/Date:0310555508 15.01.2010		
The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2010-11/MS-HO dt. 08.07.2010, and ratified norms as applied for, as under:-				
Export Item	Qty.	Import Item	Qty.	
Frozen Imitation Crab Sticks	510000.00KG	1	Wheat Starch	34935.00KG
		2	Modified Tapioca Starch	23868.00KG
		3	Mirin	6120.00KG
		4	Carrageenan Aquagel	4080.00KG
		5	Crab Extract	1581.00KG
		6	Crab Flavour	1530.00KG
		7	Crab Seasoning	756.00KG
		8	Frozen Coked Crab Meat	3315.00KG
		9	Transglutaminase	408.00KG
		10	Food Additives-Helshasha Fuso	255.00KG
		11	Food Additives- Taste UP L1	204.00KG
		12	Food Color-Pink Colour	153.00KG
		13	Food Color-Paprika	51.00KG
RLA to take consequential action as per policy/procedure				

27

241	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 17/11 DT. 19.08.2010	Status: Approved	
HQ File :01/85/50/259/AM10	RLA File :03/94/40/876/AM10	Lic.No/Date:0310555527 15.01.2010		
The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2010-11/MS-HO dt. 08.07.2010, and ratified norms as applied for, as under:-				
Export Item	Qty.	Import Item	Qty.	
Frozen Imitation Crab Sticks	510000.00KG	1	Wheat Starch	34935.00KG
		2	Modified Tapioca Starch	23868.00KG

		3	Mirin	6120.00KG
		4	Carrageenan Aquagel	4080.00KG
		5	Crab Extract	1581.00KG
		6	Crab Flavour	1530.00KG
		7	Crab Seasoning	756.00KG
		8	Frozen Coked Crab Meat	3315.00KG
		9	Transglutaminase	408.00KG
		10	Food Additives-Helshasha Fuso	255.00KG
		11	Food Additives- Taste UP L1	204.00KG
		12	Food Color-Pink Colour	153.00KG
		13	Food Color-Paprika	51.00KG
RLA to take consequential action as per policy/procedure				

28

242	M/S. GADRE MARINE EXPORT PVT. LTD., RATNAGIRI	M.No. 17/11 DT. 19.08.2010	Status: Approved
HQ File :01/85/50/262/AM10	RLA File :03/94/40/978/AM10	Lic.No/Date:0310558995 08.02.2010	
The case was considered by the committee as per agenda. Committee noted the comments received from MPEDA vide their letter II (7)/2010-11/MS-HO dt. 08.07.2010, and ratified norms as applied for, as given below except that item No. 9 is to be entered with the correct product name (Color Mix CA #3047) and the common name (CARAMINE) as directed by MPEDA:-			
Export Item	Qty.	Import Item	Qty.
Frozen Imitation Shrimps	655000.00KG	1 Wheat Starch	11921.000KG
		2 Modified Tapioca Starch	11331.500KG
		3 Mirin	3537.000kg
		4 Carrageenan Aquagel	1506.500KG
		5 Shrimp Extract	1637.500KG
		6 Shrimp Flavour	1965.000KG
		7 Transglutaminase	1244.500KG
		8 Food Color-Paprika	917.000KG
		9 Food Color-Color Mix CA # 3047-Common name - CARAMINE	524.000KG
		10 Food Color-Red Color	458.500KG
RLA to take consequential action as per policy/procedure			

29	243	M/S. D.D. INTERNATINOAL (P) LTD., AMRITSAR	M.No. 17/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/162/084/AM11	Request for modification of SION E-38 (Export product “All Varieties of Rice).		
	The case was considered by the committee as per agenda. Committee noted the comments of Indian Council of Agriculture Research vide their letter dated 13.07.2010 and decided to remind the applicant to provide Industry data regarding Production/Consumption at least from 3 representative companies certified by Central Excise Authority alongwith recommendation of concerned EPC. The committee also noted that under SION E-38 the export product is Rice/Wheat/Chicken Biryani/Vegetable Biryani/Vegetable Pulao/Zeera Rice/Jawar/Bajra. The Committee decided to seek clarification from the applicant firm whether their export product is Raw Rice or Cooked Rice. Also whether the exporter cultivates rice? To be re-listed on 30.09.2010			

30	244 Case No.:1/17/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 17/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00055/AM11/	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be requested to forward the hard copy of application. To be re-listed on 16.09.2010			

31	245 Case No.:2/17/85-ALC3/2010	M/S. AMRUT DISTILLERIES LTD	M.No. 17/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00056/AM11/	RLA File :07/24/040/00106/AM11/	Lic.No/Date:0710072962 15.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be requested to forward the hard copy of application. To be re-listed on 16.09.2010			

32	246	M/S. TANNA AGRO IMPEX PVT. LTD., MUMBAI	M.No. 17/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/162/105/AM11		Modification of SION E-38.	
	The case was considered by the committee as per agenda. It was noted that under SION -38 the export product is Rice/Wheat/Chicken Biryani/Vegetable Biryani/Vegetable Pulao/Zeera Rice/ Jawar/Bajra. The Committee decided to seek clarification from the applicant Firm whether their export product is raw Rice or Cooked Rice. Also whether exporter cultivates rice? To be re-listed on 16.09.2010.			

33	247	M/S. ZEUS EXPORTS (P) LTD., COCHIN	M.No. 17/11 DT. 19.08.2010	Status: Transferred
	HQ File :01/91/180/1579/AM09/PC-3		Clarification regarding ITC(HS) for Cassava/Tapioca	
	The case was considered by the committee as per agenda. It was noted that the request of the applicant is for grant of VKGUY licences. This does not involve fixation of input-output norms. Committee decided to transfer the case back to Policy-3.			

34	248	M/S. TEESTA VALLEY EXPORTS LTD., KOLKATA	M.No. 17/11 DT. 19.08.2010	Status: Rejected
	HQ File :01/85/162/673/AM08	RLA File :02/77/40/221/AM08	Lic.No/Date:0210106138 16.11.2007	
	The case was considered by the committee as per agenda. It was noted that the case has already been considered by NC several times and rejected. Committee decided to maintain rejection. RA to take consequential action as per policy/procedure.			

35	249	M/S. KOHINOOR FOODS LTD., N. DELHI	M.No. 17/11 DT. 19.08.2010	Status: Transferred
	HQ File :01/85/162/392/AM11	RLA File :05/21/40/219/AM02		
	Cancellation of SCN. The case was considered by the committee as per agenda. It was noted that RA has issued SCN to deposit the composition fee on non fulfillment of export obligation with in the stipulated period. It was noted that this case does not involve fixation of norms. Committee decided that the exporter may approach PRC Division with their request.			

36	250	M/S. KOHINOOR FOODS LTD., N. DELHI	M.No. 17/11 DT. 19.08.2010	Status: Transferred
----	-----	------------------------------------	-------------------------------	------------------------

	HQ File :01/85/162/95/AM11	RLA File :05/24/40/109/AM04	Lic.No/Date:0510104985 09.10.2003	
	The case was considered by the committee as per agenda. The Committee noted that there is no issue of Norms in the case. The Committee decided that the exporter may approach the EOU Division with their request.			

37	251	M/S. KOHINOOR FOODS LTD., N. DELHI	M.No. 17/11 DT. 19.08.2010	Status: Transferred
	HQ File :01/85/162/96/AM11	RLA File :05/24/41/028/AM04	Lic.No/Date:0510123133 12.04.2004	
	The case was considered by the committee as per agenda. The Committee noted that there is no issue of Norms in the case. The Committee decided that the exporter may approach the EOU Division with their request.			

38	252	M/S. KOHINOOR FOODS LTD., N. DELHI	M.No. 17/11 DT. 19.08.2010	Status: Transferred
	HQ File :01/85/162/92/AM11	RLA File :05/88/40/501/AM04	Lic.No/Date:0510111358 11.12.2003	
	The case was considered by the committee as per agenda. The Committee noted that there is no issue of Norms in the case. The Committee decided that the exporter may approach the EOU Division with their request.			

39	253	M/S. KOHINOOR FOODS LTD., N. DELHI	M.No. 17/11 DT. 19.08.2010	Status: Transferred
	HQ File :01/85/162/94/AM11	RLA File :05/24/40/223/AM04	Lic.No/Date:0510096923 23.07.2003	
	The case was considered by the committee as per agenda. The Committee noted that there is no issue of Norms in the case. The Committee decided that the exporter may approach the EOU Division with their request.			

PART-II

40	254 Case No.:1/9/85-ALC3/2010	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00025/AM11/	RLA File :53/24/040/00004/AM11/	Lic.No/Date:5310010465 18.05.2010	
	The case was considered by the committee as per agenda. The Committee decided to remind RA to send the hard copy of the application immediately. To be re-listed on 16.09.2010			

41	255 Case No.:1/46/85-ALC3/2009	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198 02.03.2010	
	The case was considered by the committee as per agenda. The Committee decided to remind Deptt. of C& PC (Jt. Industrial Adviser, Mr. A.K Aggarwal) & MSME to expedite their comments. To be re-listed on 16.09.2010			

42	256 Case No.:2/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00018/AM11/	RLA File :09/24/040/00338/AM10/	Lic.No/Date:0910041954 06.05.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:-			
	1. Thickness of import items at SI Nos. 1,2 & 3. 2. Weight of export product. 3. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to manufactured out of the imported material To be re-listed on 16.09.2010.			

43	257 Case No.:4/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00020/AM11/	RLA File :09/24/040/00277/AM10/	Lic.No/Date:0910041956 06.05.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:-			
	1. Thickness of import items at SI Nos. 1,2 & .3 2. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 3. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material. To be re-listed on 16.09.2010.			

44	258 Case No.:5/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00021/AM11/	RLA File :09/24/040/00493/AM10/	Lic.No/Date:0910041966 07.05.2010	
	The case was considered by the committee as per agenda. It was decided that applicant may be asked to provide the following information sought by DIPP:-			
	1. Thickness of import items at SI Nos. 1,2 & 3.			

	2. Weight of export product.
	3. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing.
	4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to manufactured out of the imported material
	To be re-listed on 16.09.2010.

45	259	Ref. from PC-4	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/94/180/883/AM09/PC-4	Clarification regarding inputs under SION E-5 for export of Biscuits under DFIA licence		
	The case was considered by the committee as per agenda. It was noted that the information asked vide letter dt. 13.07.2010 from M/s. Global Exim regarding the quantity of Milk Fat actually used for manufacture of Biscuits in the shipments exported under specific DFIA, is awaited. Comments from MSME about the quantity of Butter Oil/Milk Fat/Anhydrous Milk Fat/Anhydrous Butter Oil required for manufacturing one unit of export product under SION E-5 are awaited. The Committee decided to remind the applicant & MSME to expedite their comments. To be re-listed on 16.09.2010.			

46	260	M/S. GILLETE INDIA LTD., CHENAI	M.No. 18/11 DT. 19.08.10	Status: Transferred
	HQ File :01/85/162/107/AM11	Fixation of SION for export of Tooth Brush.		
	The case was considered by the committee as per agenda. It was noted that the applicant has requested for modification of SION H-331 which pertains to DES-VII. Therefore, the Committee decided to transfer the case to DES-VII.			

	261	M/S. INDUSTRIAL FOAMS PVT. LTD., N.D.	M.No. 18/11 DT. 19.08.2010	Status: Approve
47	HQ File :01/85/050/0056/AM10/	RLA File :05/24/040/00849/AM08	Lic.No/Date:0510216328 13.02.2008	
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over their comments vide their letter dated 05.08.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pre-Fabricated Telecom shelter, Size(4.0M x 3.0M x 2.9M), (Internal) with Cable Ladder PUF thickness: 80MM	120.00Nos (Net weight 178.32MT)	Relevant Pre-Coated Galvanised Iron Coils	96.795MT
			Polyol	27.000MT
			MDI(Isocynate)	35.400MT
	RA may take consequential action as per policy/procedure.			

48	262 Case No.:4/18/85-ALC3/2010	M/S. DINESH SARAOGI	M.No. 18/11 DT. 19.08.2010	Status: Deferred
----	-----------------------------------	---------------------	-------------------------------	---------------------

HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re listed on 16.09.2010			

49	263 Case No.:3/18/85-ALC3/2010	M/S. GODREJ & BOYCE MFG. CO. LTD.,	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00059/AM11/	RLA File :03/94/040/00358/AM11/	Lic.No/Date:0310584949 26.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded for hard copy of application. To be re-listed on 16.09.2010			

50	264 Case No.:2/18/85-ALC3/2010	M/S. RINAC INDIA LIMITED	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00058/AM11/	RLA File :07/24/040/00110/AM11/	Lic.No/Date:0710073215 27.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010			

51	265 Case No.:1/18/85-ALC3/2010	M/S. TIP TOP PROFILES & WIRE PRODUCTS	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00057/AM11/	RLA File :03/95/040/00265/AM11/	Lic.No/Date:0310583890 16.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010			

52	266 Case No.:2/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00039/AM11/	RLA File :08/24/040/00008/AM11/	Lic.No/Date:0810089954 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from DIPP. To be re-listed on 16.09.2010			

53	267 Case No.:3/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00040/AM11/	RLA File :08/24/040/00067/AM11/	Lic.No/Date:0810089955 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from DIPP. To be re-listed on 16.09.2010.			

54	268 Case No.:5/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00042/AM11/	RLA File :08/24/040/00066/AM11/	Lic.No/Date:0810089962 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from DIPP. To be re-listed on 16.09.2010.			

55	269 Case No.:4/14/85-ALC3/2010	M/S. M & B ENGINEERING PVT. LTD.	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00041/AM11/	RLA File :08/24/040/00068/AM11/	Lic.No/Date:0810089956 24.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to seek comments from DIPP. To be re-listed on 16.09.2010.			

56	270 Case No.:1/14/85-ALC3/2010	M/S. KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00038/AM11/	RLA File :07/21/040/00152/AM11/	Lic.No/Date:0710072378 22.06.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010.			

57	271 Case No.:8/14/85-ALC3/2010	M/S. CRI LIMITED	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00045/AM11/	RLA File :02/24/040/00027/AM11/	Lic.No/Date:0210143318 11.06.2010	
	The case was considered by the committee as per agenda. It was noted that the information asked from the applicant Firm vide letter dt. 13.07.2010, is awaited. The Committee decided to remind the applicant to furnish the reply. To be re-listed on 16.09.2010.			

58	272 Case No.:1/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00017/AM11/	RLA File :09/24/040/00327/AM10/	Lic.No/Date:0910041953 06.05.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant may be asked to provide the following information sought by DIPP:- 1. Thickness of import items at Sl Nos. 1,2 & 3. 2. Weight of export product. 3. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to manufactured out of the imported material To be re-listed on 16.09.2010.			

59	273 Case No.:3/8/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 18/11 DT. 19.08.10	Status: Deferred
	HQ File :01/85/050/00019/AM11/	RLA File :09/24/040/00430/AM10/	Lic.No/Date:0910041955 06.05.2010	
	The case was considered by the committee as per agenda. It was decided that the applicant firm may be asked to provide the following information sought by DIPP:- 1. Thickness of import items at Sl Nos. 1& 2 2. Weight of export product. 3. Net weight of each of the imported and indigenous inputs, for the purpose of material balancing. 4. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at including the net weight of component to manufactured out of the imported material To be re-listed on 16.09.2010.			

60	274 Case No.:3/10/85-ALC3/2010	M/S. PENNAR ENGINEERED BUILDING SYSTEMS LTD	M.No. 18/11 DT. 19.08.10	Status: Approved
	HQ File :01/85/050/00028/AM11/	RLA File :09/24/040/00125/AM10/	Lic.No/Date:0910041329 18.03.2010	
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over comments vide their letter dated 18.08.2010. On the basis of written comments of DIPP, the committee decided to ratify the norms as under:-			
60	Export Item	Qty.	Import Item	Qty.
	Pre-Fabricated Steel Building Length: 70M, Width:20.4M, Height:8.40M (Outer to Outer)-92MT-1 Set of 2 Buildings	1.00 Set	Pre-Painted Sheeting Coils ASTM A 792M, GR550, AZ 150 Thickness: 0.5MM	13.504MT inclusive of 3% wastage.
RA may take consequential action as per policy/procedure.				

61	275 Case No.:7/18/85-ALC3/2010	M/S. ASIAN FOOD INDUSTRIES,	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00063/AM11/	RLA File :34/24/040/00091/AM11/	Lic.No/Date:3410027592 29.07.2010	Defer Date:
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010			

62	276 Case No.:6/18/85-ALC3/2010	M/S. ASIAN FOOD INDUSTRIES,	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00062/AM11/	RLA File :34/24/040/00090/AM11/	Lic.No/Date:3410027591 29.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010.			

63	277	M/S. RAJ AGRO PRODUCTS PVT. LTD.,	M.No. 18/11	Status:
----	-----	-----------------------------------	-------------	---------

	HYDERABAD	DT. 19.08.2010	Deferred
HQ File :01/85/162/017/AM11	Clarification under DFIA Scheme regarding import of Starch		
The case was considered by the committee as per agenda. It was noted that the information asked from the applicant Firm vide letter 25.06.2010, is not received. The Committee decided to remind the applicant to furnish the required information. MSME may also be reminded to give comments in reply to letter dated 26.04.2010. To be re-listed on 16.09.2010.			

64	278 Case No.:8/18/85-ALC3/2010	M/S. SHABANESA,	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00064/AM11/	RLA File :04/24/040/00100/AM11/	Lic.No/Date:0410115967 02.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010			

65	279 Case No.:5/18/85-ALC3/2010	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 18/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00061/AM11/	RLA File :53/24/040/00012/AM11/	Lic.No/Date:5310011079 20.07.2010	
	The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010.			

PART-III

66	280	M/S. BGH EXIM LTD., KOLKATA	M.No. 19/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/00107/AM10	RLA File :02/24/40/00110/AM10	Lic.No/Date:0210131072 02.09.2009	
	The case was considered by the committee as per agenda. The applicant Firm was given PH to explain the case. No representative turned up for to attend PH. The Committee decided to give the last and final opportunity for PH. To be re-listed on 16.09.2010.			

67	281	M/S. GRASIM INDUSTRIES LTD., JODHUR	M.No. 19/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/(83)/162/1174/AM10	Fixation of DEPB rates of credit in respect of White Cement Clinker		

The case was considered by the committee as per agenda. The Committee decided to check from Policy (4) B Section dealing with DEPB whether Furnace Oil & Packing Material are taken into account for calculating DEPB. To be re-listed on 16.09.2010.

68	282	M/S. ROYAL BRUSHES (P) LTD., MUMBAI	M.No. 19/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/248/AM09	RLA File :03/95/40/702/AM09	Lic.No/Date:0310504057 28.01.2009	
	Enhancement in wastage in inputs from 2% to 5%.			
	The case was considered by the committee as per agenda. The Committee decided to remind Deptt. of C & PC to expedite their comments. Applicant Firm also to be reminded for production/consumption data. To be re-listed on 16.09.2010.			

69	283	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 19/11 DT. 19.08.2010	Status: Deferred
	Case No.:2/11/85-ALC3/2010			
	HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539 03.06.2010	
The case was considered by the committee as per agenda. It was noted that comments from Deptt. of C & PC & MSME are awaited. Committee decided to remind Deptt. of C & PC & MSME to expedite the comments. To be re-listed on 16.09.2010.				

70	284	M/S. ASSOCIATES WINES PVT. LTD., PUNE	M.No. 19/11 DT. 19.08.2010	Status: Deferred
	HQ File :01/85/050/0030/AM11	RLA File :31/24/40/00245/AM10	Lic.No/Date:3110042659 30.03.2010	
	The case was considered by the committee as per agenda. It was noted that comments from MFPI are awaited. Committee decided to remind MFPI to expedite the comments. To be re-listed on 16.09.2010.			

71	285	M/S. APEEJAY TEA LIMITED	M.No. 19/11 DT. 19.08.2010	Status: Deferred
	Case No.:1/19/85-ALC3/2010			
	HQ File :01/85/050/00065/AM11/	RLA File :02/24/040/00072/AM11/	Lic.No/Date:0210145934 04.08.2010	
The case was considered by the committee as per agenda. The Committee decided to defer the case for want of hard copy of the application. RA may be reminded to forward the hard copy of application. To be re-listed on 16.09.2010.				

72	286	M/S. FARWOOD INDUSTRIES LTD., CHENNAI	M.No. 19/11 DT. 19.08.2010	Status:
----	-----	---------------------------------------	----------------------------	---------

HQ File :01/85/050/00263/AM10	RLA File :04/24/040/0108/AM10	Lic.No/Date:0410109498 18.11.2009	Deferred
The case was considered by the committee as per agenda. Committee decided to forward the copy of application to DIPP for their comments. To be re-listed on 16.09.2010.			

The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over the comments vide their letter dated 19.08.2010. On the basis of written comments of DIPP, the committee decided to approve the case and ratified the norms as under:-

Export Item	Qty.		Import Item	Qty.
PREFABRICATED CONSTRUCTION FOR COLD STORAGE WITH PCGI/PCGI LAMINATION RPUF INSULATION COMPLETE WITH DOOR AND ACCESSORIES viz., doors, corner flashing, top belting, suspension system FOR FREEZER-1,2&3 (ROOM DIMENSIONS 23.5X35X6.5MTRS)	3.000Nos.	Net weight of export product is 353.443MT	CCS Coil Pre-painted Galvanized Steel Coil, 0.5mm thick	80132.000KG
PREFABRICATED CONSTRUCTION FOR COLD STORAGE WITH PCGI/PCGI LAMINATION RPUF INSULATION COMPLETE WITH DOOR AND ACCESSORIES viz., doors, corner flashing, top belting, suspension system FOR FREEZER-4 &5 (ROOM DIMENSIONS 35 X 35 X 6.5 MTRS)	2.000Nos.		Puf Chemical (MDI)	57943.000KG
PREFABRICATED CONSTRUCTION FOR COLD STORAGE WITH PCGI/PCGI LAMINATION RPUF INSULATION COMPLETE WITH DOOR AND ACCESSORIES viz., doors, corner flashing, top belting,	2.000Nos.		Puf Chemical (Polyol)	32287.000KG inclusive of 5% wastage.
			Pressure Relief Value-Fermod Make-Model 2260	Net to net with accountability.

suspension system FOR				
FREEZER-1 & 2				

RA may take consequential action as per policy/procedure.

-X-X-X-